

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,  
Budgam, Bandipora, Shopian, Kupwara,  
Reasi, Kathua, Ganderbal, Leh and Rajouri

NO:- 55712-18/sts Dated :- 6-02-2019

Subject :- Non submission of 3<sup>rd</sup> and 4<sup>th</sup> Quarter 2018 Under Trial prisoners statements  
format I & II

Sir,

As desired, I am request to you that the information regarding 3<sup>rd</sup> and 4<sup>th</sup> Quarter  
2018 Under Trial prisoners statement format I & II is still awaited from your District. The  
awaited quarterly statement is shown against each district below :-

S.No	Name of the District	Awaited Quarter, 2018 ( format I & II)
1	Bandipora,	3 <sup>rd</sup> & 4 <sup>th</sup> Quarter, 2018
2	Kupwara	3 <sup>rd</sup> & 4 <sup>th</sup> Quarter, 2018
3	Shopian	3 <sup>rd</sup> & 4 <sup>th</sup> Quarter, 2018
4	Budgam	3 <sup>rd</sup> & 4 <sup>th</sup> Quarter, 2018
5	Reasi	3 <sup>rd</sup> & 4 <sup>th</sup> Quarter, 2018
6	Leh	4 <sup>th</sup> Quarter, 2018
7	Rajouri	4 <sup>th</sup> Quarter, 2018
8	Kathua	4 <sup>th</sup> Quarter, 2018
9	Ganderbal	4 <sup>th</sup> Quarter, 2018

In this regard, it is requested to kindly expedite the matter and send the awaited  
statements to this registry by or before 11<sup>th</sup> Feb. 2019 positively by Tele fax NO: 0191 -  
2539896 so that we may able to transmit the same to the concerned authority .

Encl. Format Two leaves

Yours faithfully,

Officer Incharge  
Statistical Section

NO:- 55712-18/sts  
Copy forwarded to the :

Dt:- 6-02-2019

Incharge NIC High Court Wing, Jammu for upload the same on the High Court website

Officer Incharge  
Statistical Section

**Format-I District wise Data on Under-trial Prisoners**

Name of the District: \_\_\_\_\_ Quarter ending: \_\_\_\_\_

No. of Under-trials as on start of the quarter		No. of Under-trials added during the quarter		No. Of Under-trials whose cases finalised during the Quarter								No. of Under-trials at the end of the quarter.	
				Convicted		Released on bail		Discharged		Adjourned			
Urban	Rural	Urban	Rural	Urban	Rural	Urban	Rural	Urban	Rural	Urban	Rural	Urban	Rural

Note: This Statement may be sent by or before 10<sup>th</sup> of every quarter.

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**Format-II For providing Additional Information on Under-trial Prisoners (UTs)**

Name of the District: \_\_\_\_\_ Quarter ending: \_\_\_\_\_

No. of Under-trials as on start of the quarter		No. of UTs completing 50% of the prescribed punishment		No. of UTs completing the entire prescribed period of punishment		No. of UTs in bail able cases beyond one week		No. of UTs against whom charge-sheet not filed within the prescribed period of 60/90 days.	
Time spent in prison	No. of UTs	Time spent after competing half the period of the prescribed punishment.	No. of UTs	Time spent after competing half the entire period of the prescribed punishment.	No. of UTs	Time spent after completing 7 days in prison.	No. of UTs	Time spent after failure to submit charge-sheet on time.	No. of UTs
Less than 2 years		Less than 6 months ago		Less than 6 months ago		Less than a month		Less than a month	
2-10 years		6 months -2 years		6 months -2 years		1-2 months		1-6 months	
10-20 years		2-4 years ago		2-4 years ago		2-6 months		6 months -1 year	
Above 20 years		More 5 years ago		More 5 years ago		More than 6 months		More than 1 year	
Total		Total		Total		Total		Total	

*Note:-Under-trial prisoners for the purpose of this exercise include all the prisoners in the State who have not been convicted so far or are not under the preventive detention laws. These include all those against whom any inquiry or investigation or trial is pending, irrespective of the stage of such investigation or trial.*

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